

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).2978/2020

(Arising out of impugned final judgment and order dated 24-12-2019 in CCC No.1140/2019 passed by the High Court Of Delhi At New Delhi)

DR. JITENDRA GUPTA

Petitioner(s)

VERSUS

C. CHANDRAMOULI IAS
(SECRETARY, DoP&T,
GOVERNMENT OF INDIA)

Respondent(s)

([HEARD BY : HON. ASHOK BHUSHAN, HON. R. SUBHASH REDDY AND HON. M.R. SHAH, JJ.])

WITH

CONMT.PET.(C) No.416/2020 in SLP(C) No.2978/2020 (XIV)

Date : 25-09-2020 These petitions were called on for pronouncement of order.

For Petitioner(s)

Mr. Sachin Datta, Sr. Adv.
Ms. Sadapurna Mukherjee, Adv.
Mr. Rajat Mittal, AOR

For Respondent(s)

Mr. Arvind Kumar Sharma, AOR

O R D E R

Hon'ble Mr. Justice Ashok Bhushan pronounced the order of the Bench comprising His Lordship, Hon'ble Mr. Justice R. Subhash Reddy and Hon'ble Mr. Justice M.R. Shah.

The appeal is disposed of and contempt petition is rejected in terms of the signed non-reportable order.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)

(signed non-reportable order is placed on the file)